

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

PRESENT: Selvi. M.K. Jamuna, M.L.,
Principal Sessions Judge, Dindigul.

Wednesday, the 04th day of August 2021

CrI.M.P. No.2356/2021
CNR No.TNDG01-003563-2021

Ilayaraja, 32/2021 S/o. Palanisamy : Petitioner/~~A4~~ **Accused**
/vs/
State through
Inspector of Police, Shanarpatti PS. : Respondent/Complainant
Cr. No. 609/2021

This bail petition is coming on this day for hearing before me in the presence of Thiru.V.Manoj, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s.438 of Cr.P.C., The petitioner/~~A4~~ **Accused** prays to grant him anticipatory bail for the offence punishable U/S.379 IPC, in Cr. No.609/2021 of respondent police. The occurrence took place on 31.07.2021.

The learned counsel for the petitioner/~~A4~~ **Accused** stated that the petitioner is an innocent and he has not committed any offence as alleged by the prosecution, that the petitioner was falsely implicated in this case, that the alleged case properties have been recovered, that there is no previous case pending against the petitioner, that the petitioner is ready to abide any condition imposed by this Hon'ble Court, that the petitioner is having permanent abode, and that the petitioner apprehends for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail by stating that ~~A4~~ **Accused** illegally transported 1/4 unit of soil in Pungampadi pond in his Auto bearing Regn.No.TN 57 BJ – 1337. However, he has conceded that no previous case is pending against the accused and the case properties have been recovered.

Online submission of either side heard. Records perused. Considering the facts that the properties have been recovered and no previous case is pending as against the petitioner as stated by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioner/~~A4~~ **Accused** with stringent condition. Anticipatory Bail is granted to the petitioner/~~A4~~ **Accused** on strict compliance of the following conditions.

Amended as per crmp NO 2492/21 dt 12.8.21

MDJ
PDS

.2.

1. The petitioner/^{Accused}A4 is directed to pay a sum of Rs.5,000/- (Rupees Five Thousand only) as non-refundable amount, without prejudice of his rights, to the account of "Dean, Dindigul Medical College Head Quarters Hospital, Dindigul - 624 001 - **Account No.5616101004223 / IFSC Code No.CNRB0005616 (Canara Bank, Salai Road, Dindigul Branch)** on or before **13.8.2021** for Corona Relief Activities. The Hospital Authorities are instructed to utilize the said amount to improve infrastructure facilities of the hospital.
2. After making payment, the petitioner/^{Accused}A4 shall in the event of arrest by the respondent police or his surrender before the learned Judicial Magistrate No.III, Dindigul within 15 days from the date of this order, be released on bail on production of acknowledgment for payment and on executing his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the learned Judicial Magistrate No.III, Dindigul .
3. The petitioner/^{Accused}A4 is directed to appear and sign before the respondent police station daily at 10.00 a.m. until further orders.
4. The petitioner/^{Accused}A4 shall make himself available for interrogation by the police officer as and when required.
5. The petitioner/^{Accused}A4 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
6. The petitioner/^{Accused}A4 shall not leave the town without prior permission of the court.
7. The petitioner/^{Accused}A4 shall not tamper with evidence or witness either during investigation or trial.
8. The petitioner/^{Accused}A4 shall not abscond either during investigation or trial.

Pronounced by me, this the 04th day of August 2021.


Principal Sessions Judge,
Dindigul

- > Since this order is electronically generated, and issued with digital Signature.
- > This order is available in E-Courts Official Web Site,
["https://districts.ecourts.gov.in/case status/case number"](https://districts.ecourts.gov.in/case status/case number)

Copy to

The Judicial Magistrate No.III, Dindigul
The Public Prosecutor, Dindigul.

The Inspector of Police, Shanarpatti PS.,

To ensure social distancing, they are requested to download the order from the official web site link.

Thiru.V.Manoj, Advocate
for the petitioner.

Amended as per ump no 2492/21 dt 12.8.21


P.D.J.